

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION No. 3456
TO BE ANSWERED ON 8.8.2016

VACANT QUOTA FOR STs IN GOVERNMENT JOBS

+3456. SHRI BHAIRON PRASAD MISHRA:

Will the Minister of TRIBAL AFFAIRS be pleased to state?

- (a) whether the Government is aware that 2 per cent quota for the Scheduled Tribes in Government jobs remains vacant in Uttar Pradesh ;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRI JASWANTSINH SUMANBHAI BHABHOR)

- (a) to (c) : The State Governments have their own mechanism for formulating the policy of reservation for Scheduled Castes, Scheduled Tribes and Other Backward Classes in State Government services and implementation thereof.

The Government of Uttar Pradesh has informed that they are not aware that State Public Services and posts under the quota set at 2% of the Scheduled Tribe is not filled. Reservation Act, 1994 of the State Government envisages that if any vacancy of reserve category remains unfilled due to non-availability of suitable candidate, it can be filled in the next selection years through Special Recruitment Drive. Reservation Amendment Act, 2007 has provided that if suitable candidates are not available for the vacancies reserved for Scheduled Tribe candidates, these will be filled by Scheduled Caste candidates. Like wise if suitable candidates are not available for vacancies reserved for Scheduled Caste, then these vacancies will be filled by Scheduled Tribes candidates. In this way representation of the above reserved category in State services will prevail. However, if vacancies of reserved category remained unfilled then these may be filled up in coming selection years through special recruitment drive.
